

**HAYRANA GOVT. GAZ. (EXTRA) MAY, 14, 1998**  
**(VYSK. 24 1920 SAKA)**

**HARYANA GOVERNMENT**  
**FOREST DEPARTMENT**  
**Order**  
**The 14<sup>th</sup> May, 1998**

No. S.O. 56/P.A.2/1900/S.4./98      Whereas the Governor of Haryana is satisfied after due enquiry that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900.

Now, therefore, in exercise of the powers conferred by section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years, with effect from the date of publication of this order in the Official Gazette, in the areas specified in the schedule annexed hereto, the said areas forming part of the village Chechi Majra in Tehsil Nariangarh, District Ambala, specified in the schedule to Haryana Government, Forest Department, Notification No. S.O.50/P.A.2/1900/S.3/89, dated the 24<sup>th</sup> March, 1989:-

1.           The clearing or breaking up of the land not ordinarily under cultivation prior to the publication of Haryana Government, Forest Department, Notification No. S.O.50/P.A.2/1900/S.3/89, dated the 24<sup>th</sup> March, 1989:

              Provided that the breaking up of the land or for cultivation may be permitted by the Division Forest Officer, Morni –Pinjore Forest Division.

2.           The quarrying of stones or the burning of lime at the place where such stone or lime had not ordinarily been so quarried or burnt prior to the publication of the said notification except with the permission of the Collector of Ambala District who will consult the Divisional Forest Officer, Morni –Pinjore Forest Division before according such permission.

3.           The cutting of trees or timber or the collection or removal or subjection to any manufacturing process, of any forest produce other than grass save for the bonafide domestic or agricultural purposes or for the purpose of right holders in the land; provided that the owners of the land may sell trees or timber after first obtaining a permit to do so from the Divisional Forest Officer, Morni –Pinjore Forest Division. Such permit will prescribe such conditions for sale, as may, from time to time, appear necessary in the interest of forest conservancy.

4.           The setting on fire of trees, timber or forest produce.

5.           The admission, herding, pasturing, retention of sheep, goats and camels provide that in cases where sickness necessitates for the keeping of goats for milk the Divisional Forest Officer, Morni –Pinjore Forest Division may issue a permit at his discretion for the retention of a limited number of stalled goats to be specified for a specified period.



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SCHEDULE					
Distt.	Tehsil	Village with Hadbast No.	Description of Khasra Nos.		Area in acres
			Rectangle No.	Killa No.	
1	2	3	4	5	6
Ambala	N/garh	Chechi Majra Hadbast No.192	2	22/2,23	117
			3	1/2,2,3, 8 to 13,18 to 23	
			4	6/1,7/2, 14 to 17, 24,25	
			7	3/2, 4 to 7, 8/1,13/2, 14,15	
			8	1 to 3,9 to 12	
			10	12,13, 18 to 23	
			15	6,15,16,24,25	
			16	1 to 3 9 to 12, 19 to 22	
			19	1,2,9,to 12, 19 to 22	
			20	3 to 8,9/1,12/2,13 to 18, 19/1,22/2, 23 to 25	
			25	2/2, 3/1,3/2, 4 to 8,9/1,12/1,12/2,13,14,18,1 9,21 to 23	
			27	2,9,11,20	
			28	1 to 3 8 to 20	
			29	5,6,15,16	

H.C.DISODIA  
Secretary to Government Haryana,  
Forest Department.



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FOREST DEPARTMENT  
Order  
The 14th 1998**

No. S.O. 57/P.A.2/1900/S.5/98:- Whereas certain areas mentioned in the schedule annexed here to are comprised within the limit of the local areas notified under section 3 of the Punjab Land Preservation Act, 1900 vide Haryana Government, Forest Department, Notification No. S.O.50/P.A.2/1900/S.3/89, dated 24<sup>th</sup> March, 1989.

And whereas in respect of the said areas, the Government of Haryana is satisfied after due enquiry that the regulations, restriction and prohibitions herein after specified are necessary for the purpose of giving effect to the Provisions of the said Act:-

Now, therefore, in exercise of the powers conferred by section 5 of the said Act, the Governor of Haryana hereby prohibits the following acts in the said areas for a period of fifteen years, with effect from the date of publication of this Notification in the Official Gazette:-

1. The cutting of trees or timber for any purpose, provided that the Divisional Forest Officer, Morni –Pinjore Forest Division may permit:-

- a) The cutting of trees or timber for house building and agricultural implements and of a dry wood for fuel and for marriage by persons shown in the settlement record as entitled to do so;
- b) The cutting of trees for sale or silvicultural consideration; and
- c) The lopping of branches for lac and the sale of Chalk leaves to leather workers;

Provided that for the cutting of dry wood for the death ceremonies by the persons shown in the settlement records as entitled to do so, the permission of the Divisional Forest Officer shall not be required and that for this purpose a simple information to the Forest Guard concerned within a fortnight of felling shall do.

2. The collection or removal of grass for any purpose, provided that the Divisional Forest Officer, Morni –Pinjore Forest Division may permit:-

- a) The cutting or sale of ripe grass after the rainy season; and
- b) The cutting or sale of green grass during the rainy season from such portions of the notified areas in which grass may have sufficiently established itself.

3. The pasturing of any cattle other than sheep, goats and camel, provided that in such areas where the forest crop is well established and in case of emergency such as abnormal drought or floods, the Divisional Forest Officer, Morni –Pinjore Forest Division may throw open such area for grazing by the cattle of the land owners on such conditions as may be appropriate in each case.



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<b>Distt.</b>	<b>Tehsil</b>	<b>Village with Hadbast No.</b>	<b>Description of Khasra Nos.</b>		<b>Area in acres</b>
			<b>Rectangle No.</b>	<b>Killa No.</b>	
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>
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